

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4361/2014

(Arising out of impugned final judgment and order dated 22/10/2013
in CRLA No. 2927/1982 passed by the High Court of Judicature at
Allahabad)

JITENDER KUMAR SHUKLA

Petitioner(s)

VERSUS

THE STATE OF U.P.& ORS.

Respondent(s)

(Office report for directions)

Date : 12/07/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE N.V. RAMANA
[IN CHAMBERS]

For Petitioner(s)

Mr. Mahesh Tiwari, Adv.
Mr. Bishnu Tiwari, Adv.
Dr. Kailash Chand, Adv.

For Respondent(s)

Mr. Rajesh Kumar Maurya, Adv.
Mr. Gaurav Dhingra, Adv.

Mr. E. C. Agrawala, Adv.

Ms. Garima Prashad, Adv.

UPON hearing the counsel the Court made the following
O R D E RLearned counsel for the petitioner is granted two
weeks' time to file spare copy of special leave petition
for effecting service of notice in respect of respondent
no.1.

Signature Not Verified

Digitally signed by
SAPNA BISHT
Date: 2016.07.13

(SAPNA BISHT)

(S.S.R. KRISHNA)

17:10:28 IST

Reason:

SR.P.A.

ASSISTANT REGISTRAR